

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00265/2019
This the 17th day of May, 2019**

Hon'ble Ms. Jasmine Ahmed, Member - J

Jai Narayan Tiwari, aged about 60 years son of Late Shri Tez Narain Tiwari, R/o 1192, Raipur Raja, Basant Vihar Colony, Nauwagarhi, District . Bahraich.

..... Applicant

By Advocate: Sri Praveen Kumar

VERSUS

1. **UNION OF INDIA** through the General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. The Senior Divisional Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow.
4. The Sr. Divisional Finance Manager, North Eastern Railway, Ashok Marg, Lucknow.

..... Respondents

By Advocate: Sri Ashutosh Pathak

O R D E R (ORAL)

Heard Shri Praveen Kumar, learned counsel for the applicants and Shri Ashutosh Pathak learned counsel for the respondents.

2. At the outset applicants' counsel submitted that the applicant would satisfy if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated 05.09.2018 (Annexure A-2) within a stipulated period of time.
3. In view of the above submissions made by the applicants' counsel respondents are directed to consider and decide the representation of the applicant dated 05.09.2018 (Annexure A-2) by passing a reasoned

and speaking order within a period of three months from the date of receipt of a certified copy of this order. It is made clear that nothing has been commented on the merit of the case.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Jasmine Ahmed)
Member (J)

RK

